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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010445172026

+ **W.P.(CRL) 2902/2026**

SHAHNAZ

.....Petitioner

Through: Mrs. Warisha Farasat, Sr. Advocate
with Mr. Abdul Gaffar, Mr. Junaid
Nisar, Mr. Nakul Sharma, Ms. Ruby
Nagpal, Mr. Kaustabh Chaturvedi,
Mr. Fawaz Shaheen, Mr. M. Huzaifa
and Mr. Fahad, Advocates.

versus

STATE OF NCT OF DELHI & ANR.

.....Respondents

Through: Mr. Abhinav Kumar and Mr. Aryan
Sachdeva, Advocates for State with
Inspector Mukesh Kumar, PS Uttam
Nagar.

CORAM:
HON'BLE MR. JUSTICE GIRISH KATHPALIA

ORDER
30.09.2026

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1. Petitioner, being mother of one of the accused persons of case FIR No. 122/2026 of PS Uttam Nagar has filed this writ petition seeking *mandamus* to the local police to provide immediate and adequate police protection to her and her family. The petitioner has sought three other reliefs also, listed as prayer clause (b-d), but the same are not pressed.

2. It is submitted by learned senior counsel for petitioner that during past two days, some of the local residents including the family members of



the person who got killed leading to FIR No.122/2026, have been attacking house of the petitioner quite violently, including by throwing stones and bricks. Learned senior counsel has also shown me the CCTV footage, which supports her version.

3. It is indeed a serious situation. Whatever be the legal proceedings pertaining to FIR No.122/2026, the same are against son of the petitioner, and in the same law will take its course, but petitioner cannot be left vulnerable and prone to such violence.

4. Learned counsel appearing on behalf of Standing Counsel accepts notice. Inspector Mukesh Kumar from PS Uttam Nagar also has appeared and has been shown the CCTV footage. Inspector Mukesh Kumar assures that immediately, sufficient deployment of local police shall be carried out in order to ensure that no untoward incident takes place again in that area. As depicted in the CCTV footage, house of petitioner is in a narrow lane, so it is not difficult to protect the same by deploying police officials in the lane itself. At least till the situation becomes normal, the local police of PS Uttam Nagar shall ensure continuous round the clock deployment of sufficient police personnel in that area, especially in the lane where house of the petitioner exists.

5. Status report be filed within one week along with some reliable documentary record to show sufficient deployment of police in the area and other steps taken to prevent any further violence.

6. Relist on 16.10.2026 in Advance List.

GIRISH KATHPALIA, J

SEPTEMBER 30, 2026/ry